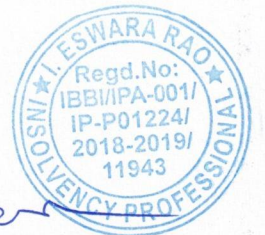


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s MANGALAGIRI TEXTILE MILLS PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Mangalagiri Textile Mills Private Limited
2.	Date of incorporation of corporate debtor	24/03/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110AP2006PTC049607
5.	Address of the registered office and principal office (if any) of corporate debtor	China Kakani Village, Mangalagiri Mandal, Guntur, Andhra Pradesh, India, 522503.
6.	Insolvency commencement date in respect of corporate debtor	25/07/2024 (Copy of order dated 25/07/2024 made ready and received on 29/07/2024)
7.	Estimated date of closure of insolvency resolution process	21/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Immaneni Esvara Rao IBBI Reg No: IBBI/IPA-001/IP-P01224/2018-2019/11943
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. ip.caier@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. ip.caier@gmail.com
11.	Last date for submission of claims	14/08/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No classes identified as yet
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Mangalagiri Textile Mills Private Limited** on **25/07/2024** (Copy of the order dated **25/07/2024** made ready and received on **29/07/2024**).



I. Esvara Rao

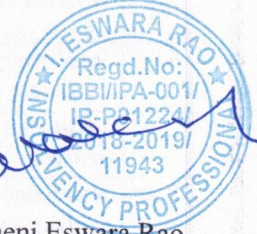
The creditors of M/s Mangalagiri Textile Mills Private Limited are hereby called upon to submit their claims with proof on or before **14/08/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

- This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.



CA Dr. Immaneni Eswara Rao
Interim Resolution Professional
Mangalagiri Textile Mills Private Limited
IBBI Reg No: IBB/PA-001/IP-P01224/2018-2019/11943
AFA No: AA1/11943/02/251024/106175
AFA issued by IIP of ICAI is valid up to 25/10/2024

Date: 30/07/2024
Place: Vijayawada